

LOK SABHA

*Monday, December 12, 1983 | Agrahayana
21, 1905 (Saka)*

*The Lok Sabha met at Five past Eleven
of the Clock*

[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

MR. SPEAKER : I have to inform the House of the sad demise of Shri Shahnawaz Khan, who was a Member of the First, Second, Third and Fifth Lok Sabha during 1952-67 and 1971-77 representing Meerut constituency of Uttar Pradesh. He was Minister in the Union Council of Ministers for several years since 1971 and held various important portfolios.

Earlier, he held the dual post of the Chairman of National Seeds Corporation Limited and Food Corporation of India during 1968-71.

An agriculturist, Shri Shahnawaz Khan was commissioned into the Indian Army in 1936. Later he left the army and joined the Indian National Army under the stewardship of Netaji Subhash Chandra Bose and rose to the rank of Major-General in 1945.

The trial of Shri Shahnawaz Khan along with other patriots at Red Fort, Delhi, in January 1946 caught the imagination of our people and gave great fillip to the freedom struggle.

Shri Shahnawaz Khan passed away at

Meerut on 9th December, 1983 at the age of 69.

We deeply mourn the loss of this friend. I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

PROF. MADHU DANDAVATE : Sir, since you referred to Shahnawaz Khan, I may say that he was the person who inducted a lot of women in the Indian National Army and the women are the only section in the INA who are not getting the freedom fighters pension. So, something should be done about it.

SHRI KRISHNA CHANDRA HALDER : We support whatever the Hon. Member has said.

SHRI SATISH AGARWAL : Who will not support that ?

MR. SPEAKER : It is understood.

ORAL ANSWERS TO QUESTIONS

New Rural Development Schemes from Bihar

*264. SHRI N.E. HORO : Will the Minister of RURAL DEVELOPMENT be pleased to lay a statement showing :

(a) whether Government have received any new rural development schemes from Government of Bihar for 1983-84 ;

(b) if so, the details thereof ; and

(c) the details of the present rural development schemes that are now being implemented in Bihar ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) No, Sir.

(b) Does not arise.

(c) Major rural development schemes of this Ministry under implementation

in Bihar are Integrated Rural Development Programme, National Rural Employment Programme and Rural Landless Employment Guarantee Programme. Integrated Rural Development Programme and National Rural Employment Programme are under implementation in all the 587 blocks. A statement indicating progress of implementation of these schemes during the years 1980-83 is laid on the Table of the House. Rural Landless Employment Guarantee Programme has recently been launched and only one Project 'Gravel Roads in Tribal Areas' has been received on 9.12.1983 for approval of Central Government.

Statement

Item/Year	1980-81	1981-82	1982-83	1983-84 (till Oct. 1983)
(A) Integrated Rural Development Programme				
1. Total number of beneficiaries assisted (Nos.)	252630	276169	362354	119530
2. Total expenditure (Rs. in lakhs)	1034.77	3133.68	3399.60	1159.31
3. Total term credit (Rs. in lakhs)	1793.94	3611.35	6713.53	1934.75
(B) National Rural Employment Programme				
1. Utilisation of funds (Rs. in lakhs)	—	2579.42	5137.65	1716.41
2. Employment generated (Mandays in lakhs)	343.96	318.70	450.64	158.05

SHRI N.E. HORO : Sir, I had asked for the details of the present Rural Development schemes that are now being implemented in Bihar. But the Statement which the Minister has given, does not give a clear picture of these schemes there. As for example, he has given the number of beneficiaries and also the total expenditure on IRDP and NREP. I would like to know from him what were the amounts allotted

for IRDP and NREP during the years 1980-81, 1981-82 and 1982-83. I would also like to know whether these amounts were completely utilised or some money was surrendered to the Government ?

SHRI HARINATHA MISRA : The hon. Member has, in a single supplementary question, covered both IRDP and NREP, although each is a different programme from

the other. I will try to give the reply as briefly as possible.

So far as IRDP is concerned, although Bihar is not placed in "good" category by the Planning Commission, it has been placed in "good" category as far as NREP is concerned. If the hon. Member wants, and if you permit me Sir, I can give the figures also.

So far as IRDP is concerned, it is true that it has not been placed in a good category, i.e. on all fours with the 15 other States in the country, although IRDP has been put in a good category in the country as a whole. If the hon. Member wants any further elucidation, I will try to give it.

SHRI N.E. HORO : My simple question was whether the amount given was fully utilised or not. The point is that these projects are not properly implemented; they are implemented tardily and clumsily. So, I wanted to know how much money was utilized. I only wanted to draw your attention to the fact that nation's money was not being utilized properly for development.

I have another supplementary. The Minister has said that a project for gravel roads in tribal areas has been sent to the Central Government for clearance. I would like to know when it was sent; and what is the position now about implementation.

In the case of implementation of these schemes, will the Minister agree that unless there is people's participation, none of the schemes or projects can be properly implemented? Will he give instructions to the State Government asking them to prepare a list of non-official agencies, tribal societies and other associations which could be involved in such projects, specially those which are being run in the rural areas? And about this gravel road in tribal areas, I would like to know the details, i.e. how much money is proposed to be spent, what is the length of the roads covered, and what is the area which this project will cover.

SHRI HARINATHA MISRA : To answer the last part of the second supplementary, I would say that as late as on Friday

last, we received a single project, the only project from the State Government. This project consists of a number of roads to serve the tribal population situated in the districts of Ranchi, Gumla, Lohardaga and Singhbhum. The project is estimated to involve an expenditure of about Rs. 3.6 crores, and will naturally serve the tribal population of at least four districts, if not more. Coming to the second part of his supplementary question, it has been always our policy to involve voluntary organisations and non-officials including MPs, MLAs, particularly Gram Sabhas wherever they exist both at the formulation stage of the schemes as also in the implementation. But I must here hasten to add that although we contribute 50 per cent of the expenditure involved so far as IRDP and NREP are concerned, the implementation part is entirely the concern of the State Governments. All that depends upon them. I repeat, it is our policy to involve MPs, MLAs and voluntary organisations.

SHRI N.E. HORO : You have said it is your intention or policy to involve non-government agencies. How is it that you have stopped Lutheran World Service working in that area?

SHRI HARINATHA MISRA : It is not only government's instructions, instructions have been issued to this effect.

SHRI BHOGENDRA JHA : On 15th August, 1983, the Independence Day, the Prime Minister made a declaration for employment of the weaker sections in the rural areas. I will like to know whether the Rural Development Ministry has received any report for such scheme from Bihar yet; if not, the reasons thereof and the steps being taken for that; is the government aware that in Bihar subsidy for the rural section even for boring, pumping sets, etc. has been halved since November First; if so, the reasons thereof and any remedial measures being thought of?

SHRI HARINATHA MISRA : The hon. Member referred to the Prime Minister's declaration made from the rampart of the Red Fort about the landless Employment Guarantee Scheme. Well, as I mention-

ed in the reply itself and subsequently also, only one project has been received from Chota Nagpur. I am also equally anxious if not more anxious that more projects should be received from the Government of Bihar ; and I will be grateful to my friend if he just persuades the local government to send as many schemes as they can. In fact, we are sanctioning projects for the next 15 months that is till March 1985 and the fund at the disposal of the Rural Development Ministry would be of the order of Rs. 85 crores under this scheme for the State of Bihar.

श्रीमती कृष्णा साही : अध्यक्ष महोदय, मेरा प्रश्न बहुत छोटा है, उत्तर भी छोटा चाहिए ताकि मेरी बुद्धि में आ सके।

मैं मंत्री जी से जानना चाहती हूँ कि क्या यह बात सही है कि 1981-82 और 1982-83 में जो राशि भारत सरकार ने एन० आर० ई० पी० के अन्तर्गत बिहार सरकार को आवंटित की उसमें से 80 करोड़ रुपये की राशि का उपयोग नहीं हो सका ?

श्री हरिनाथ मिश्र : मैं इसके सम्बन्ध में इतना ही उत्तर दूंगा कि अंशतः यह सत्य है कि जो राशि उपलब्ध थी उसका उपयोग बिहार सरकार ने नहीं किया। मैं प्रसंगवश इतना और बता देना चाहता हूँ जैसा कि मैंने कहा कि 85 करोड़ से ज्यादा रूरल लैंडलैस इम्प्लायमेंट गारन्टी प्रोग्राम के तहत राशि उपलब्ध होगी। और मार्च, 1985 तक सब मिलाकर कोई 200 करोड़ रुपये ग्रामीण विकास के लिए राज्य सरकार के सामने है, वह जहाँ तक चाहे उसका उपयोग कर सकती है।

MR. SPEAKER : Shri Tariq Anwar.

SHRI ANANTHA RAMULU MALLU : Sir, one question.

MR. SPEAKER : This question has taken 20 minutes now.

SHRI ANANTHA RAMULU MALLU : Hon. Minister has spoken about the Gra-

meen Udyog Scheme, etc. Members of Parliament have not been involved in the Selection Committees in Andhra Pradesh. I want to know if there are any instructions of the Government that Members of Parliament should not be included in them.

MR. SPEAKER : This question is about Bihar.

SHRI HARINATHA MISRA : Yes, the question relates to Bihar only.

MR. SPEAKER : Shri Tariq Anwar. Absent.

Shri Jitendra Prasad. Absent.

Shri Brajamohan Mohanty.

Sports Promotion

*266. **SHRI BRAJAMOHAN MOHANTY :** Will the Minister of SPORTS be pleased to state :

(a) the steps Government have taken to promote the sports activities in States lagging behind national standard ; and

(b) whether any conference of the Sport's Ministers of the States is contemplated to organise and to promote the sports activities in different parts of the country ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (**SHRI BUTA SINGH**) : (a) and (b). A statement is laid on the Table of the Sabha.

Statement

Sports, being a State subject, the primary responsibility for providing necessary infrastructure and training facilities for maintaining and improving sports standards rest with the State Governments. However, with a view to supplementing efforts of the State Governments in this direction the Central Government, within their constitutional and financial limitations, are implementing a number of schemes, as under :

(i) financial assistance is made available